

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 23rd day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

O.A. No. 1620 of 2001.

Ved Prakash Misra a/a 45 years s/o Sri R.S. Misra r/o Moh.
Bhikhpur, Bindki, Fatehpur..... Applicant.

Counsel for applicant : Sri V.K. Dwivedi.

Versus

1. The Union of India through Secretary, Rail-Mentralaya,
New Delhi.

2. The Director General (Estt.I & DI) R.R.S.O. (Ministry
of Railways), Manek Nagar, Lucknow.

3. Chairman, Railway Recruitment Board, N.E. Railway,
Gorakhpur..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed under section 19
of A.T. Act 1985 for direction to the respondents to issue
appointment letter to the applicant as he is a selected
candidate. A prayer has also been made for restraining
the respondents for making any appointment without absorb-
ing the applicant as J.S.R.O.

2. The applicant has claimed that he had applied
for the post of Junior Scientific Research Assistant for
psycho Technical Cell. The applicant states that he was
selected but no appointment has been given to him despite
several representations.

3. We have heard Sri V.K. Dwivedi for the applicant
and Sri Vinod Kumar, B.H. of Sri K.P. Singh, Counsel for
respondents.



4. We find that the respondents have informed the applicant thrice by Annexures 12, 13 & 15 that the applicant would be considered for appointment when any vacancy is available. Thereafter, the respondents have kept silence though the applicant has claimed that he has sent representations on 14.6.82, 4.6.83, 18.12.89, 8.10.91, 12.7.93, 19.8.96 and 13/17.7.2001. The last representation addresse to Director General A.D.S.C., Lucknow is annexed as Annexure 23.

5. In the peculiar circumstances of this case, we consider it appropriate to direct the respondents to consider his representation dated 13/17.7.2001, a copy of which shall be made available by the applicant along with a copy of this order. The respondents shall disposed of the representation of applicant with a reasoned and speaking order within a period of three months from the receipt of this order.

There shall be no order as to costs.

Dattuji
J.M.

Govind
A.M.

Asthana/
240102